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GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

Notification No. 09/2023-Customs (ADD)

New Delhi, the 11th September, 2023

G.S.R. (E). - Whereas, the designated authority vide notification No.7/02/2023- DGTR, dated the 12th June, 2023, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th June, 2023, had initiated the review in term of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, in the matter of continuation of anti-dumping duty on imports of 'Flat Base Steel Wheels' (hereinafter referred to as the subject goods) falling under the sub-heading 8708 70 of the First Schedule to the Customs Tariff Act, originating in, or exported from China PR (hereinafter referred to as the subject country), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 46/2018- Customs (ADD), dated the 13th September, 2018, published in the Gazette of India, Extraordinary, vide number G.S.R. 877(E), dated 13th September, 2018.

And whereas, in the matter of review of anti-dumping duty on imports of the subject goods, originating in or exported from the subject country, the designated authority in its final findings, published vide notification No. F. No. 7/02/2023- DGTR, dated the 12th June, 2023 in the Gazette of India, Extraordinary, Part I, Section 1, dated the 12th June, 2023 has come to the conclusion that:-

- a) the subject goods are likely to enter the Indian market at dumped prices, if the anti-dumping duties in force cease to operate;
- b) the evidence of export price indicates that the Chinese exporters are exporting the goods to third countries at significant dumped and injurious prices;
- c) the Indian industry does not gain any undue advantage on extension of existing duties;
- d) there is healthy competition in the Indian market and continuation of the duties would not deprive the user industry of any requirements;

and has recommended continued imposition of anti-dumping, for a period of five years concerning all imports of the subject goods originating in or exported from the subject country.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 and in supersession of notification No. 46/2018-Customs (ADD) dated 13th September, 2018 published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-Section (i), *vide* G.S.R. 877(E) dated 13th September, 2018, except as respects things done or omitted to be done before such supersession, the Central Government, on the basis of the aforesaid final findings and recommendations of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the Customs Tariff Act specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), exported from the country specified in the corresponding entry in column (5), produced by the producers specified in the corresponding entry in column (6), exported by the exporters specified in the corresponding entry in column (7), and imported into India, an anti-

dumping duty equal to the amount specified in the corresponding entry in column (8), as per unit of measurement specified in the corresponding entry in column (9) in the currency specified in the corresponding entry in column (10) of the aforesaid Table, namely:-

TABLE

SN	Sub heading	Description of Goods	Country of Origin	Country of Export	Produ cer	Exporter	Amount of duty	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	8708 70	Flat Base Steel Wheels of nominal diameter 16" – 20"	China PR	China PR	Any	Any	613.00	MT	US\$
2	8708 70	Flat Base Steel Wheels of nominal diameter 16" – 20"	China PR	Any country other than China PR	Any	Any	613.00	MT	US\$
3	8708 70	Flat Base Steel Wheels of nominal diameter 16" – 20"	Any country other than China PR	China PR	Any	Any	613.00	MT	US\$

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

[F.No. 190354/163/2023-TRU]

Vikram Wanere Under Secretary